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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CRL.A. 141/2025, CRL.M.(BAIL) 243/2025 & CRL.M.(BAIL)**
965/2025

RAJESH GAMBHIR

.....Appellant

Through: Mr. Ashish Sehrawat, Mr. Kapil
Yadav and Mr. Nikhil Yadav, Advs.

versus

STATE GNCT OF DELHI AND ANR

.....Respondents

Through: Mr. Naresh Kumar Chahar, APP for
the State with Ms. Puja Mann, Adv.

CORAM:

HON'BLE DR. JUSTICE SWARANA KANTA SHARMA

ORDER
26.05.2025

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1. Arguments have been concluded on behalf of both the parties. The learned APP for the State states that he will file the written submissions during the course of the day.
2. Judgment is reserved.
3. The order be uploaded on the website forthwith.

MAY 26, 2025/A

DR. SWARANA KANTA SHARMA, J

Click here to check corrigendum, if any